

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CP NO. 261/2004 IN  
OA NO. 3133/2003

This the 29<sup>th</sup> day of November, 2004

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)  
HON'BLR MR. S.A.SINGH, MEMBER (A)

Sh. K.K.Pandey,  
Ex-Reader A&U,  
Tibbia College,  
R/o Flat No.123,  
Pocket E, Phase-II,  
Mayur Vihar,  
New Delhi-110091.

(By Advocate: Sh. S.D.Raturi)

Versus

1. Sh. S.P.Agarwal,  
Principal Secretary Health and Family Welfare,  
Government of N.C.T. of Delhi  
Delhi Secretariat, I.P.Estate,  
New Delhi-110002.
2. Sh. N.K.Sharma,  
Joint Director (I.S.M.&H.)  
Head of Office  
A&U Tibbia College Campus,  
Karol Bagh,  
New Delhi-110005.

(By Advocate: Mrs. Renu George)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Counsel for respondents has pointed out to the copy of the office order dated 6.9.2004 which is filed along with the reply to the show cause notice. It is submitted that the order of this Tribunal has been duly complied with and reasoned and speaking order has been passed. Counsel for applicant submitted that in view of this submission he does not press this CP and seeks liberty to challenge the order of the respondents in appropriate proceedings including a substantive OA in accordance with law.

*M. A. Khan*

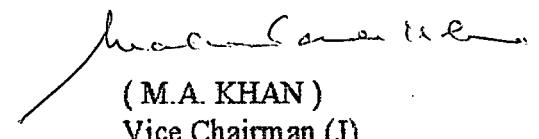
2.

2. Accordingly the CP is dismissed as not pressed. The notices are discharged. The CP stands disposed off. But it will be open to the applicant to challenge the order dated 6.9.2004 in legal proceedings in OA in accordance with law, if so advised.



(S.A. SINGH)  
Member (A)

'sd'



(M.A. KHAN)  
Vice Chairman (J)